

PUNJAB VIDHAN SABHA

Bill No. 8-PLA-2016

THE PUNJAB PLASTIC CARRY BAGS (MANUFACTURE, USAGE AND DISPOSAL) CONTROL (AMENDMENT) BILL, 2016

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act, 2005.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control (Amendment) Act, 2016.

Short title and commencement.

(2) It shall be deemed to have come into force on and with effect from the 1st day of February, 2016.

2. In the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act, 2005, the provision of section 7 shall be numbered as sub-section (1) and after sub-section (1) so re-numbered, the following sub-section shall be added, namely :—

Amendment of section 7 of Punjab Act 17 of 2005.

“(2) Notwithstanding anything contained in sections 3, 4, 5 and sub-section (1) of section 7, the State Government, may by notification in the Official Gazette, completely prohibit to manufacture, stock, distribute, recycle, sale or use of plastic carry bags and containers made of virgin or recycled plastic and plastic items having one time use such as disposable plastic cups, tumblers, spoons, forks and straws.”.

3. (1) The Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control (Amendment) Ordinance, 2016 (Punjab Ordinance No. 1 of 2016), is hereby repealed.

Repeal and Saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of this Act.

CHANDIGARH :
The 7th April, 2016.

SHASHI LAKHANPAL MISHRA,
Secretary.